

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3061

ANSWERED ON:10.08.2000

INTERIM REPORT BY CBI ON DEFENCE PURCHASES

ASHOK NAMDEORAO MOHOL; JAYABEN B. THAKKAR; RAMSHETH THAKUR; THAAWAR CHAND GEHLOT; VILAS BABURAO MUTTEMWAR

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Central Bureau of Investigations probing defence purchases by the Indian Government since 1989 has submitted its interim report to the Government;
- (b) if so, the main points made in the report;
- (c) the follow-up action taken thereon;
- (d) whether the C.B.I. has registered cases against some senior officials of his Ministry; and
- (e) if so, the details thereof and the basis therefor?

**Answer**

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) No, Sir. Ministry of Defence has requested the Central Vigilance Commission (CVC) to get all defence procurement cases, since the time presence of agents in such cases was banned by the Government, investigated through the CBI or any other agency considered appropriate. At present cases are under scrutiny in the CVC and are not under investigation by the CBI.
- (b) to (e): Do not arise.